

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 358 of 2017

Dated: 9th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Meghalaya Power Distribution Corporation Ltd.,	...Appellant(s)
Vs.	
Meghalaya State Electricity Regulatory Commission & Anr.	...Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Aditi Sharma for R-1

Ms. Ritika Singhal for R-2

ORDER

Learned counsel for the respondents seek two weeks more time to file reply. They may take steps to file the same along with IA on or before 24.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter, after serving copy on the other side.

List the matter on **12.09.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**